

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.6925/Del/2019  
Assessment Year : 2015-16**

**Smt. Reena Agarwal,  
A-56, Gandhi Nagar,  
Opp. Gandhi Park,  
Moradabad,  
Uttar Pradesh – 244 001.  
PAN : ADGPA2951B.  
(Appellant)**

**Vs. Income Tax Officer,  
Ward-2(2),  
Moradabad.**

**(Respondent)**

Appellant by : Shri Pramod Agarwal, Advocate.  
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **31.03.2021**  
Date of pronouncement : **31.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Moradabad dated 11<sup>th</sup> June, 2019.

2. The assessee, vide letter dated 29<sup>th</sup> January, 2021 has requested for withdrawal of the appeal filed by her and stated that she has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 31<sup>st</sup> March, 2021.

Sd/-

**(KUL BHARAT)  
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar